

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-102
Appeal-94/252/ND/2024

IN THE MATTER OF:

Income Tax officer, Ward 16(1)

....Applicant

Vs.

RoC & Ors. (M/s. Maharaja Tradex Pvt. Ltd.)

.....Respondent

SECTION

U/s 252

Order delivered on 06.06.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the IT Dept. : Mr. Shlok Chandra SSC a/w Ms. Madhavi Shukla,
Ms. Priya Sarkar JSC

HYBRID HEARING (PHYSICAL & VC)

ORDER

This is an appeal filed by the Income Tax Department under Section 252 of the Companies Act, 2013 seeking restoration of the Respondent Company which was struck down by the RoC under Section 248 of the Companies Act, 2013. Heard the submission made by Ld. Counsel on behalf of Appellant (IT Department). Issue notice to the Respondent for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **21.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)